is also provided under the Indian Community Welfare Fund (ICWF). Indian Workers' Resource Centre (IWRC) is also functioning at Dubai for taking care of emergency needs of Indian workers. Besides, every emigrant with Emigration Check Required (ECR) passports seeking employment overseas in the 17 ECR countries has to compulsorily obtain an insurance policy under Pravasi Bhartiya Bima Yojana (PBBY). The medical benefits in emergent situations under the PBBY are as under:-

- (i) If a worker is not received by the employer on his arrival at the destination abroad or there is any substantive change in the employment contract to his disadvantage or if the employment is prematurely terminated within the period of employment for no fault of the emigrant, the insurance company reimburses one way economy class airfare provided the grounds of repatriation are certified by the Indian Mission/post concerned.
- (ii) The insured person is paid actual one-way economy class airfare by the insurance company, if he falls sick or is declared medically unfit to commence or continue working and the service contract is terminated by the foreign employer within 12 months of taking the insurance.
- (iii) The insurance policy also provides medical cover of Rs.75,000 on grounds of accidental injuries or sickness occurring during the period of insurance during employment.
- (iv) The insurance policy provides maternity benefits, subject to minimum cover of Rs.25,000.
- (v) The family of the emigrant worker in India consisting of spouse and two dependent children upto 21 years of age are entitled to hospitalization cover for a maximum amount of Rs.25,000.

## Indians settled in foreign countries

- 827. DR. JANARDHAN WAGHMARE: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:
- (a) whether Government is aware of the fact that thousands of Indians have settled in foreign countries;
- (b) whether Government is also aware that the Overseas Indians do not want to be uprooted from Indian culture; and
  - (c) if so, the steps that are being taken to give them dual citizenship?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) Yes, Sir.

(b) Yes, Sir.

(c) The Government of India does not accord dual citizenship. However, Government of India issues Overseas Citizenship of India (OCI) cards to eligible Persons of Indian Origin in various countries, which is a life long multiple entry, multi purpose visa for visiting India and accords the right to residency and employment in India.

## Reservation in promotion in Government service

†828. SHRI MOHAN SINGH: Will the PRIME MINISTER be pleased to state:

- (a) whether Government is aware that Allahabad High Court has abolished the provision of reservation in promotion to Government employees in one of its orders;
- (b) whether Government is cognizant that Centre has to safeguard the constitutional rights of promotion in Government services; and
- (c) the steps taken by Central Government to safeguard this right of Scheduled Tribes and Other Backward Classes?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) The Allahabad High Court in Writ Petition No. 1389(S/B) of 2007 has, in its order dated 4th January, 2011, *inter-alia*, clarified that if the Government of Uttar Pradesh decides to provide reservation in promotion to any class or classes of posts in the services under the State, it is free to do so after undertaking the exercise as required under the constitutional provisions, keeping in mind the law laid down by the Apex Court in the case of M. Nagaraj. But till such an exercise is done and enactment/Rule is consequently made, no reservation in promotion on any post or classes of posts under the services of the State including the corporations, etc. shall be made henceforth.

(b) and (c) The Central Government is committed of protect the interests of backward classes of citizens, including in relation to their recruitment and promotion in services. According to the existing instructions, reservation to Scheduled Castes and Scheduled Tribes in the matter of promotion is available in all Grades of Central Government Services if promotion is made by non-selection method and upto the lowest rung of Group A, if promotion is made by selection method. Constitution does not allow reservation in promotion for Other Backward Classes.

Reservation in Services of a State is the subject matter of State Governments who have to ensure that Constitutional provisions in this regard are adhered to.

## Induction of visually impaired candidates in IAS

829. SHRIMATI BRINDA KARAT: Will the PRIME MINISTER be pleased to state:

†Original notice of the question was received in Hindi.